17-4 o(4) [Rol 6]

11-4 o(4) [Ro

Ref. No. :RTI/P-537/(9781/16)/Appeal/16280

Dated: 07-05-2016

1st Appellate Authority under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066



A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B Details About RTI Request:

B. Details About RTI Request :			
1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri V.P. Pandey CPIO & Assistant Registrar
	preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	26-03-2016	
3.	Details of the order appealed against	Deemed Re	fusal
4.	Prayer or relief sought	See Prayer	clause at the end
5.	Last date for filing the appeal	26-5-2016	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne
7.	Copies of documents relied upon by the applicant	, ,	RTI Application dated 26-3-nnexure-1)
		2. Copy of (Annexu	CPIO letter dated 1-4-2016.
			Appellant letter dated 9-4-
1	کی ملک		

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BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 26-03-2016 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide datewise details of the leave availed by Mrs. Archana Wadhwa on medical ground from the date of her joining the CESTAT till the date of providing the information. Please also indicate the leave for which the medical certificate has been submitted.
 - (B) Please provide details of the medical leave, as referred to in Point (A) above, for which, she has not taken treatment from CGHS dispensary
 - (C) Please provide the details of CGHS dispensaries allotted or assigned for Mrs. Archana Wadhwa from the date of her joining CESTAT till the date of providing the information.
 - (D) Please provide datewise details of the leave availed by Mrs. Archana Wadhwa (other than medical ground) from the date of her joining the CESTAT till the date of providing the information.
 - (E) Please provide datewise details of the stationed leave availed by Mrs. Archana Wadhwa from the date of her joining the CESTAT till the date of providing the information.
 - (F) Please provide datewise details of the applications for appointment in other organisations / departments received from Mrs. Archana Wadhwa for forwarding to the concerned authorities. Please also provide details of the applications which have been forwarded and the cases for which requests have been turned down. This information may be provided from the date of her joining the CESTAT till the date of providing the information.
 - (G) Please provide details as to whether Mrs. Archana Wadhwa has taken any permission to appear for interview for the post of Member (Judicial) in other Tribunal at Hyderabad on 20-12-2015 or any other date of 2015 and/or 2016. If so, please provide copies of his request and permission granted.



- (H) Please provide the details of the action taken against Mrs. Archana Wadhwa in case no permission taken as referred in point (G) for proceeding to appear for interview at Hyderabad during her medical leave from CESTAT, Bangalore.
- NOTE (1): The applicant has been receiving information that Mrs. Archana Wadhwa has been taking leave on the pretext of medical ground even without submitting medical certificate or any ailment. She is learnt to have not taken treatment from CGHS dispensary for most of the period she was on medical leave. This constitute a corrupt practice causing financial loss to the Government and blockage to the public revenue and adversely effecting working of the CESTAT. Therefore, the aforesaid information is being sought in larger public interest with the spirit of transparency and accountability and to contain corruption in line with the provisions of RTI Act.

Note :- Please provide point-wise information / response for each of above points.

- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 1-4-2016 (**Annexure-2**) of Shri V.P. Pandey, CPIO, CESTAT, New Delhi to DR (Admn.), CESTAT, New Delhi. The Appellant vide letter dated 9-4-2016 (**Annexure-3**) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

(ij/

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of Shri V.P. Pandey, CPIO & Assistant Registrar is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.



PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101 Fax No. 011-24635243

Place: New Delhi Dated: 07-05-2016

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9781/16

Dated: 26-3-2016

To

Shri V.P. Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	·
	Details of information required	(A) Please provide datewise details of the leave availed by Mrs. Archana Wadhwa on medical ground from the date of her joining the CESTAT till the date of providing the information. Please also indicate the leave for which the medical certificate has been submitted.
		(B) Please provide details of the medical leave, as referred to in Point (Λ) above, for which, she has not taken treatment from CGHS dispensary
		(C) Please provide the details of CGHS dispensaries allotted or assigned for Mrs. Archana Wadhwa from the date of her joining CESTAT till the date of providing the information.
		(D) Please provide datewise details of the leave availed by Mrs. Archana Wadhwa (other than medical ground) from the date of her joining the CESTAT till the date of providing the information.
		(E) Please provide datewise details of the stationed leave availed by Mrs. Archana Wadhwa from the date of her joining the CESTAT till the date of providing the information.
		(F) Please provide datewise details of the applications for appointment in other organisations / departments received from Mrs. Archana Wadhwa for forwarding to the concerned authorities. Please also provide details of the applications which have been forwarded and the cases for which requests have been



- turned down. This information may be provided from the date of her joining the CESTAT till the date of providing the information.
- (G) Please provide details as to whether Mrs. Archana Wadhwa has taken any permission to appear for interview for the post of Member (Judicial) in other Tribunal at Hyderabad on 20-12-2015 or any other date of 2015 and/or 2016. If so, please provide copies of his request and permission granted.
- (H) Please provide the details of the action taken against Mrs. Archana Wadhwa in case no permission taken as referred in point (G) for proceeding to appear for interview at Hyderabad during her medical leave from CESTAT, Bangalore.

NOTE (1): The applicant has been receiving information that Mrs. Archana Wadhwa has been taking leave on the pretext of medical ground even without submitting medical certificate or any ailment. She is learnt to have not taken treatment from CGHS dispensary for most of the period she was on medical leave. This constitute a corrupt practice causing financial loss to the Government and blockage to the public revenue and adversely effecting working of the CESTAT. Therefore, the aforesaid information is being sought in larger public interest with the spirit of transparency and accountability and to contain corruption in line with the provisions of RTI Act.

(2) Please provide point-wise information/response for each of above points.

- 5. I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005.
- 6. A Postal Order No. 32F 219879 for Rs. 10 towards payment of fee is enclosed herewith.
- 7. As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

Hira/----HR

F. No. 1/-42 / CESTAT/CPIO-ND/VPP/2016 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066



Dated 0/04/16

ID No. 11-42

Subject: Information sought under RTI Act, 2005.

Sir,

Please refer to RTI application No. 9781/16

dated 26/3/16 of Shri/State R.k. Januar and under RTI Act 2005 (copy enclosed) wherein certain information are sought mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. dated. 26/3/16. CPIO ID No. is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 12/16 directly to the applicant and intimate the undersigned within the stipulated time failing which, you are personally responsible for delay and penalty if any, under section 20 of RTI Act. are, further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013

R'ncl.	Δο	above.
LILLI.	Δ	abuvc.

Central Public Information Officer

Copy to:

1. Computer Section for uploading on website.

2. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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ANNEXURE-3

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association $Editor\ of$

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003.

PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

DTI/D 105/0701/16/D10274

RTI/P-195/9781/16/R18274 09-04-2016

DR. (Admn.) Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 Customs Excise & Service Tax

"ate Tribunal

1 1 And 2016

West Block No.-2, N.N. Puram,
New Deini-110066

Sub: My RTI Application No. RTI/9781/16, dated 26/3/2016

Dear Sir,

This refers to the letter F. No.11-42/CESTAT/CPIO-ND/VPP/2016 dated 1-4-2016 of Mr. V.P Pandey, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

Reversed on 05/07/16

APPELLATE AUTHORITY

UNDER RIGHT TO INFORMATION ACT, 2005 Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.11 - 040(A)/CESTAT/FAA- SKM/2016 CPIO ID NO. 11 - 042/2016

Shri R.K.Jain

...Appellant

Vs.

CPIO, CESTAT

...Respondent

Date of decision: 29.6.2016

ORDER 89/2016

Pursuant to the appeal filed by appellant, CPIO submits that the information sought for by RTI Application dated 7.5.2016 span over a large period. The appellant submits that the available information need to be furnished.

2. Considering the above submissions, I direct the CPIO to obtain information as available from the concerned Section and to forward the same to the appellant within a period of eight weeks from the date of receipt of this order.

(S.K. MOHANTY) APPELLATE AUTHORITY

Copy to:-

- 1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/10-102(A)/CESTAT/FAA-SKM/2015.
- 2. CPIO, CESTAT, New Delhi.
- 3. Office Copy

First A

11-39/A)/2016

99/1/4



First Appeal under Section 19 of the Right to Information Act, 2005

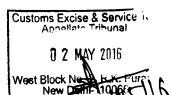
against Deemed Refusal

Ref. No.: RTI/P-537/(9761/16)/Appeal/16265

Dated: 30-04-2016

То

Shri S.K. Mohanty 1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

B. Details About KTI Request:			
Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri V.P. Pandey, CPIO & Asst. Registrar	
	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066	
Date of submission of application (Copy of application attached)	21-03-2016		
Details of the order appealed against	Deemed Re	fusal	
Prayer or relief sought	See Prayer	clause at the end	
Last date for filing the appeal	21-5-2016		
days, the reasons which		ne	
Copies of documents relied upon by the applicant		RTI application dated 21-3- nnexure-1)	
		f CPIO's letter dated 1-4- nnexure-2)	
	, ,	Appellant's letter dated 9-4- nexure-3)	
	whose order appeal is preferred Date of submission of application (Copy of application attached) Details of the order appealed against Prayer or relief sought Last date for filing the appeal If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time Copies of documents relied	Date of submission of application (Copy of application attached) Details of the order appealed against Prayer or relief sought Last date for filing the appeal If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time Copies of documents relied upon by the applicant 1. Copy of 2016.(Ar 2. Copy of 2016.(Ar 3. Copy of 3.	



BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 21-03-2016 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide the date on which the inquiry report dated 8-10-2015 of Shri B. Ravichandran, Member (T) regarding missing Rent Receipt of Sh. S.K. Verma and has been placed before the Hon'ble President CESTAT and certified copy of the note of the Registrar and orders of the President thereon alongwith the copy of the Daily Diary showing movement of the file/report in question. Please also provide copy of the response of Shri S.K. Verma, Registrar and Shri Rajender Prasad.
 - (B) Please provide the certified copies of all the records and materials which were placed before Shri B. Ravichandran M (T) and Inquiry Officer regarding the missing Rent Receipt of Shri S.K. Verma.
 - (C) Please provide the date and diary under which my following letters have been received in the office of Registrar:-
 - (i) Letter No. R17231 dated 10-11-2015
 - (ii) Letter No. R17089 dated 23-10-2015
 - (iii) Letter No. R16821 dated 30-9-2015
 - (iv) Letter No. R16275 dated 31-8-2015
 - (v) Letter No. R15300 dated 27-6-2015
 - (D) Please provide the file No. in which each of the letters referred to in point (B) above has been dealt with. Please also provide date-wise details of the action taken on each of the aforesaid letters and provide copies of all the note sheets of the relevant file alongwith the copies of my aforesaid letters with all makings and endorsement thereon.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.



(3) That the appellant received letter dated 1-4-2016 (**Annexure-2**) of Shri V.P. Pandey, CPIO, CESTAT, New Delhi to DR, Admn. CESTAT, New Delhi. The Appellant vide letter dated 9-4-2016 (**Annexure-3**) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of Shri V.P. Pandey, CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 30-04-2016

OLC

Annexure-1

Application under Section 6 of the Right to Information Act, 2005

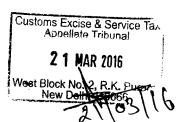
Ref. No. :RTI/P-195/9761/16

Dated: 21-3-2016

To

0

Shri V.P. Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066



		Δ'('
1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	 (A) Please provide the date on which the inquiry report dated 8-10-2015 of Shri B. Ravichandran, Member (T) regarding missing Rent Receipt of Sh. S.K. Verma and has been placed before the Hon'ble President CESTAT and certified copy of the note of the Registrar and orders of the President thereon alongwith the copy of the Daily Diary showing movement of the file/report in question. Please also provide copy of the response of Shri S.K. Verma, Registrar and Shri Rajender Prasad. (B) Please provide the certified copies of all the records and materials which were placed before Shri B. Ravichandran M (T) and Inquiry Officer regarding the missing Rent Receipt of Shri S.K. Verma.
		(C) Please provide the date and diary under which my following letters have been received in the office of Registrar:-
		(i) Letter No. R17231 dated 10-11-2015
		(ii) Letter No. R17089 dated 23-10-2015
		(iii) Letter No. R16821 dated 30-9-2015
		(iv) Letter No. R16275 dated 31-8-2015
		(v) Letter No. R15300 dated 27-6-2015
		(D) Please provide the file No. in which each of the letters referred to in point (B) above has

	-2-	
	been dealt with. Please also provide date-wise details of the action taken on each of the aforesaid letters and provide copies of all the note sheets of the relevant file alongwith the copies of my aforesaid letters with all makings and endorsement thereon.	
	Note:-Please provide point-wise information/response for each of above points.	
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 32F 175785 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

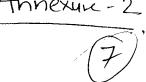
Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl. : as above

 C_{i}

nnexue-2

F. No. 11-41 / CESTAT/CPIO-ND/VPP/2016 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066



Dated 01/04/16ID No. 11-41/2016

Subject: Information sought under RTI Act, 2005.

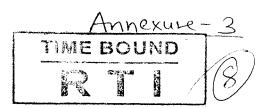
Sir,	Please refer to RTI app dated 21/02/16 of Shri/Smt. 2005 (copy enclosed) wherein certain mentioned therein is related to your	i illioilliation are sought as
	Therefore, in terms of the provise 5(4) read with Section 5(5) of RTI Action 100 (100) (10	to the you as deemed CPIO with para wise information/inspection to the applicant and intimate the failing which, you are personally my, under section 20 of RTI Act. follow OM No.12/31/2013-IR
	Encl: As above.	(V. P. Pandey) Central Public Information Officer
	To: 1. DR. Admh. 2. 3.	•

1. Computer Section for uploading on website.

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

Copy to:

de



R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association $Editor\ of$

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003.
PHONE: 24693001-3004
MOBILE: 9810077977
Fax No. 011-24635243

RTI/P-195/9761/16/R18275 09-04-2016

DR. Admn.
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9761/16, dated 21/3/2016

Dear Sir,

This refers to the letter F. No.11-41/CESTAT/CPIO-ND/VPP/2016 dated 1-4-2016 of Mr. V.P Pandey, CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

js

Recieved or 5/1/16

APPELLATE AUTHORITY

UNDER RIGHT TO INFORMATION ACT, 2005 Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

<u>Appeal No.11 - 039(A)/CESTAT/FAA- SKM/2016</u> <u>CPIO ID NO. 11 - 041/2016</u>

Shri R.K.Jain

...Appellant

Vs.

CPIO, CESTAT

...Respondent

Date of decision: 29.6.2016

ORDER 93/2016

Pursuant to the appeal filed by appellant, CPIO submits that the available information sought for by RTI Application dated 30.4.2016 can be furnished. The appellant submits that the available information need to be furnished.

- 2. Considering the above submission, I direct the CPIO to obtain the available information from the office of Registrar and to furnish the same to the appellant within a period of two weeks from the date of receipt of this order.
- 3. The appeal is disposed of accordingly.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

- 1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/10-102(A)/CESTAT/FAA-SKM/2015.
- 2. CPIO, CESTAT, New Delhi.
- 3. Office Copy